

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1093/94

dt.8-7-97

Between

M. Narayan Murthy : Applicant

and

1. General Manager
South Central Railway
Secunderabad

2. The Dy. Chief Mechanical
Engineer,
Carriage Repair Shop
SC Rly., Tirupati : Respondents

Counsel for the applicant : V. Vishwanatham
Advocate

Counsel for the respondents : V. Rajeswara Rao
SC for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *87*
87

25

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.))

Heard Mr. Ravi for Mr. V. Viswanatham and Mr. V. Rajeswara Rao for the respondents.

2. Thus the EA is disposed of.

(H. Rajendra Prasad)
Member (Admn)

Dated : July 8, 97
Dictated in Open Court

sk

Temporary Prosthetic
Resistor (J) cc

29/7/97

I COURT

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TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in
O.A.No. 1093/94.

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

